

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/MP/2013

Sub: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.

Date of Hearing : 6.6.2013

Coram : Dr. Pramod Deo. Chairperson
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Sasan Power Limited, Mumbai

Respondents: : MP Power Management Company Ltd. & Others

Parties present : Shri Amit Kapur, Advocate ,SPL
Mss. Poonam Verma, Advocate, SPL
Shri Vishrov Mukherjee, Advocate SPL
Shri P.Venkatarao, SPL
Shri N. K. Deo, SPL
Shri Raj Verma, SPL
Shri Sandeep Somisetty, SPL
Shri Arun Dhillon, SPL
Shri Mayank Gupta, SPL
Shri M.G. Ramachandran, Advocate, HPGCL
Shri G. Umopathy, Advocate, MPPMCL
Shri Navin Kohli, MPPMCL
Shri Padamjit Singh, PSPCL
Shri Pradeep Mishra, Advocate, UPPCL
Shri Manoj Kumar Sharma, Advocate, UPPCL
Shri Alok Shankar, Advocate, TPDDL
Shri Haridas Maity, BYPL
Shri Sameer Gauju, APL
Shri Srujant Kulkarni

Record of Proceedings

Learned counsel for MPPMCL requested to adjourn the matter since he had to travel out of station. In response, learned counsel for the petitioner requested the Commission to take up the matter since the same was pending for a long time. He submitted that the changes in law had occurred and it was for the Commission to decide on the issue of change in law.

2. The representative of the PSPCL submitted that in terms of clause 13.2 of the PPA, the petitioner has not provided precise details to the respondents.

3. Learned counsels for the respondents and representative of PSPCL submitted that as the operating period had not commenced, the petition is premature. Learned counsels for the respondents further submitted that since the issue of commissioning and COD is pending before the Commission in Petition No. 85 of 2013, the same may be disposed of before the present petition is taken up for hearing.

4. After hearing learned counsels for the petitioner and respondents, the Commission directed to adjourn the matter to 18.7.2013.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief Legal**